

HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD

ROC.NO. 2579/SO/2021

DATED:01.04.2022

CIRCULAR NO.04/SO/2022

Sub:High Court for the State of Telangana – Subordinate Courts
– Permission to the Muslim employees working in the Subordinate Courts in the State of Telangana and also the employees who are working in the offices, which are under Administrative Control of the High Court for the State of Telangana to leave the office at 4.00 p.m. on all working days during the month of **Ramzan i.e., from 04.04.2022 to 02.05.2022** – Granted.

The High Court is pleased to following order:

The Muslim employees working in the Subordinate Courts in the State of Telangana and also the employees who are working in the offices, which are under Administrative Control of the High Court for the State of Telangana, are hereby permitted to leave the office at 04.00 p.m. on all working days during the month of **Ramzan i.e., from 04.04.2022 to 02.05.2022** to perform necessary rituals in connection with the observance of Ramzan. This is, however, subject to the exigencies of work.


REGISTRAR GENERAL

To

1. All the Registrars, High Court for the State of Telangana.
2. The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana.
3. All the District Judges in the State of Telangana.
4. The Chief Judges, City Civil Court and City Small Causes Court, Hyderabad.
5. The Metropolitan Sessions Judge, Hyderabad.
6. The Director, Telangana State Judicial Academy, Secunderabad.
7. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
8. The Secretary, High Court Legal Services Committee, Hyderabad.
9. The Director, High Court Mediation & Arbitration Centre, High Court for the State of Telangana.